

14

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

D.A. No. 250 OF 1999.

DATE OF ORDER: 17-2-1999.

BETWEEN:

P. Prasanthi.

.....Applicant

a n d

1. The General Manager,
Ordnance Factory Project,
Yaddumailaram, Medak District.

2. The District Employment Officer,
District Employment Exchange,
Sangareddy, Medak District.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr. N.R. Devaraj

COUNSEL FOR THE RESPONDENTS :: Mr. B. Narasimha Sharma (R-1)
:: Mr. P. Naveen Rao (For R-2)

CORAM:

THE HON'BLE SRI R. RANGARAJAN, MEMBER (ADMN)

A N D

THE HON'BLE SRI B. S. JAI PARAMESHWAR, MEMBER (JUDL)

: ORDER :

ORAL ORDER (PER HON'BLE SRI B. S. JAI PARAMESHWAR, MEMBER (J))

Heard Mr. N.R. Devaraj, learned Counsel for the Applicant, Mr. Jacob for Mr. B. Narasimha Sharma, learned Standing Counsel for the Respondent No.1, and Mr. Phaniraj for Mr. P. Naveen Rao, learned Counsel for the Respondent No.2.

Dr

.....2

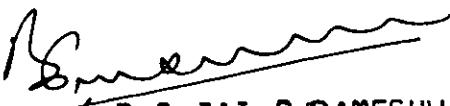
2. The applicant is an aspirant for the post of LDC in the first respondent-Organisation. It is stated that the Respondent No.1 by notification No.1.1999/0001/00, dated:19-1-1999, requested Respondent No.2 Employment Exchange for sponsoring the eligible candidates to fill up the post of LDC.

3. The applicant relying upon the decision of the Hon'ble Supreme Court in the case of THE EXCISE SUPERINTENDENT, MALKAPATNAM, KRISHNA DISTRICT Vs K.B.N.VISHWESHWAR RAO & OTHERS (reported in 1996(6) SCALE 676), has filed this OA seeking direction to the Respondent No.1 to consider her candidature for the post of LDC, even though her name has not been sponsored by the Respondent No.2.

4. Relying upon the decision of the Hon'ble Supreme Court, the DOPT ^s had issued OM dated:18-5-1998.

5. In that view of the matter, the respondents are directed to consider the case of the applicant for the post of LDC along with the Employment Exchange sponsored candidates, provided she submits her application atleast One week earlier to the date of selection either Written or Interview.

6. The OA is ^{thus} disposed of at the admission stage itself. No costs.


(B.S.JAI PARAMESHWAR)
17.2.99 MEMBER(JUDL)


(R.RANGARAJAN)
MEMBER(ADMN)

DATED: this the 17th day of February, 1999
Dictated to steno in the Open Court